

Regarding providing gratuity to Aanganwadi workers and helpers

SHRIMATI GENIBEN NAGAJI THAKOR (BANASKANTHA): Hon. Chairperson, through you I would like to draw attention of Women and Child Development Minister that Aanganwadi workers are engaged in the work of eliminating malnutrition among the children of the age group of 0 to 6 years with the help of ICDS scheme in the entire country. They also do the work related to vaccination to children and pregnant women in order to protect them from various diseases.

Madam, Aanganwadi workers and helpers are paid only Rs. 4,500 as salary by the Central Government. I request Women and Child Development Minister that it should be increased to Rs. 11,000.

Madam, Gujarat Aanganwadi Workers' Association had filed a petition before the Supreme Court in April 2022 to get gratuity.

Madam, considering their request, the Hon'ble Supreme court had recommended the State Government to provide gratuity to all. But the State Government filed a review petition against this order in the year 2023. In this review petition also, the Hon'ble Supreme Court has ruled in favour of Aanganwadi workers and helpers. I request that all these Aanganwadi workers and helpers should be given gratuity. About 300 rooms for Aanganwadi are yet to be constructed in Banaskantha district. I request that all these rooms should be constructed under MNREGA. The government of Bhartiya Janta Party is only using these Aanganwadi workers to bring people to its programmes. I request that instead of using them, they should be given their rights.

HON. CHAIRPERSON: Shri Rajesh Ranjan ji ? not present

Shri Suresh Kumar Kashyap ji ? not present

Prof. Sougata Ray ji ? not present

Shri Saptagiri Sankar Ulaka ji